

**GOVERNMENT OF INDIA  
MINISTRY OF PETROLEUM & NATURAL GAS  
RAJYA SABHA  
UNSTARRED QUESTION NO 935  
TO BE ANSWERED ON 06<sup>th</sup> DECEMBER, 2021**

**Suspension of employee of HPCL**

**935. Shri Vishambhar Prasad Nishad:  
Ch. Sukhram Singh Yadav:**

**Will the Minister of PETROLEUM & NATURAL GAS be pleased state:**

- (a) the number of officers and employees of Hindustan Petroleum who have been suspended on corruption related complaints against them during the last three years; and
- (b) the details of corruption related complaints against the suspended officers and employees during the last three years and the details of investigation report thereon?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS  
(SHRI RAMESWAR TELI)**

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(a): 17 officers/employees of Hindustan Petroleum Corporation Ltd (HPCL) have been suspended during the last three years.

(b): Details are at Annexure.

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**ANNEXURE****Annexure referred to in part (b) of Rajya Sabha USQ No. 935 for 06.12.2021  
regarding "Suspension of employee of HPCL"****Details of Suspended Employees in the last three years****Suspension cases for the year 2018**

Sr.	Emp No.	Name	Details of complaint/ Investigation Report
1	31912840	V KARTHIKEYAN	The investigation established that the officer has circumvented various procedures in finalization of various tenders/Purchase orders in the region. The Acts of omission / commission have been established for violation of systems and procedures, exceeding authority, financial indiscipline.
2	31918440	CHANDRU N	The investigation established that the officer has circumvented various procedures in finalization of various tenders/Purchase orders in the region. The Acts of omission / commission have been established for violation of systems and procedures, exceeding authority, financial indiscipline.
3	31952410	HIMADRI MONDAL	Investigation revealed that the officer has issued NOC without any authority to do so thereby facilitating the dealer to unauthorizedly grab the land.

**Suspension cases for the year 2019**

4	31967950	SUDHANSHU KUMAR (Employee other than Officer)	Investigation revealed that Shri Sudhanshu Kumar was charge sheeted by CBI in case no. RC 2172015S0103u/s 417, 419, 420, 467, 468 & 471 of IPC r/w section 3(D)(1)(2)/(4) of M.P.R.E. Act on 28/05/2019 before the LD. ACJM-cum Special Judge for Vyapam cases, Bhopal and have been sent to judicial custody on the subject case.
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**Suspension cases for the year 2020**

5	35413120	SHARMA PRAMOD KUMAR	The investigation has prima facie established that the officer misused his official position and influenced a contract workman to misuse the bank account and debit card belonging to him (contract workman) to receive illegitimate funds from various stakeholders. The officer was also found seeking material benefits from various Stakeholders. He also sought illegal gratification from applicants of new Distributorships in the past
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6	31915150	MRITUNJAY SINHA	The investigation has prima facie established that the officer was responsible for not booking shortage in TT even though the same was brought to his knowledge and has released TT without conducting proper checks leading to product pilferage. The Officer was also involved in proxy punching , wrong TES/out of pocket expense claims, communicating with subordinate to alter his performance appraisal in lieu of withdrawal of complaints, manipulation of records, bypassing SOPs etc.
7	31985380	GAUTAM ASHISH	The investigation has prima facie established that the officer was responsible for not reporting shortage in TT, not reporting various lapses committed in the depot, proxy punching and manipulation of records and bypassing SOPs.
Suspension cases for the year 2021			
8	31914740	SUMIT RANJAN	The investigation has prima facie established that the officer in his capacity as Marketing Officer of Region was responsible for change of Credentials of the stake holder's fuel loyalty cards and hence was responsible for unauthorized withdrawals from their loyalty card accounts in connivance with some Dealers
9	31982250	KUMAR CHAITANYA	The investigation has prima facie established that the officer has sought material benefits from stakeholders ,was having financial dealings with stakeholders and was involved in making customer transfers in lieu of illegal gratification.
10	35419930	SANDEEP KUMAR (Employee other than Officer)	The investigation has primafacia established that the employee has demanded illegal gratification from Transporter and had unauthorized financial transactions with stakeholders having official dealing with HPCL
11	31959380	SHIV KUMAR	The investigation has prima facie established that the officer has demanded illegal gratification from a selected applicant for new retail outlet in the Region and has violated selection guidelines while carrying out land evaluation of a new retail outlet site.
12	31914560	SINGH RAJESH KUMAR	Internal investigation subsequent to the arrest of Shri Rajesh Kumar Singh by ACB has prima facie established that officer was seeking illegal gratification from various stakeholders and committing irregularity in selection process for new RO.
13	31948060	SINGH AJAY	Internal investigation subsequent to the arrest of Shri Rajesh Kumar Singh by ACB has prima facie established that Shri Ajay Singh was seeking illegal gratification from various stakeholders and committing irregularity in selecting new RO Selection Process.

14	31958460	VANDIT KUMAR	Internal investigation subsequent to the arrest by ACB has prima facie established that Shri Vandit Kumar was seeking illegal gratification from various stakeholders, and committing irregularity in selecting new RO Selection Process.
15	31984500	BANSHIWAL AVINASH KUMAR	Internal investigation subsequent to the arrest of Shri Rajesh Kumar Singh by ACB has prima facie established that the officer has misrepresented the facts regarding the joint inspection dated 04.02.2021 with VO-Jaipur.
16	31942130	RAMANOLLA V K S S N MURTHY	Internal investigation has prima facie established that officer was involved in manipulating various bills, creating fake bills for claiming reimbursement of expenses incurred for various operational requirements
17	30070180	SONKUSRE D K	Internal investigation has prima facie established that the officer was responsible for claiming furniture allowance against fabricated invoices, fraudulently claiming benefits multiple times, misrepresenting facts for claiming benefits for which he was not entitled for. The allegations made against the Officer regarding various fraudulent claims made by him are established prima facie